

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For hearing as a
Part heard matter.

DS
23/2

Barak

Order dated 23.01.04.

On the basis of Mr. P.K. Padhi,
as a last chance, the matter is
adjourned to 16.02.2004.

Vice-Chairman

member

24.2.04

None appeared for the applicant
nor the applicant in person when
called. This being an year-old
case of 1998 has been dragging on
unnecessarily. It is, therefore, not
advisable to postpone the matter,
especially in the absence of any
request for adjournment. The
O.A. is, therefore, dismissed
for default.

Shri S. Behera, ASG and
Shri P.K. Padhi, Advocate
for No. 3 are present and
heard.

Vice-Chairman

Member (S)

Free copies of final
order dt. 24.2.04 issued
to counsel for both sides.

DS
27/2/04

29/2/04
S.O.(T)